

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:465  
ANSWERED ON:26.11.2014  
SELF ATTESTATION OF DOCUMENTS  
Mullappally Shri Ramachandran

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has decided to accept self-attested documents in place of affidavits for Government related works as reported in the media;
- (b) if so, the details thereof;
- (c) whether any directions have been given to the State Governments in this regard and if so, the details thereof and the response of the State Governments thereto;
- (d) whether parents can sign the documents in case of minors; and
- (e) if so, the details thereof, and if not, the reasons therefor?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) to (c): It is a constant endeavour of the Government to simplify procedures by introduction of self certification. For this, all Central Ministries/Departments as well as State Governments/UTs have been requested to review the existing requirement in this regard and make provision for self certification, wherever possible. Response from 20 States/UTs has been received indicating action taken by them.

(d) & (e): Different organizations prescribe different criteria for attestation, subject to Statutory and legal provisions. As per its mandate, Department of Administrative Reforms & Public Grievances has been requesting them to adopt self-certification, wherever possible, as a measure of administrative reform.